

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 250 OF 2016 &
IA NO. 899 OF 2017**

Dated: 2nd July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Adani Transmission (India) Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Tushar Srivastava
Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

We have heard learned counsel for the parties. Arguments are concluded. Learned counsel for the parties may file written submissions on or before 10.07.2018 after serving copy on the other side.

Since the connected matter being Appeal No. 260 of 2016 is coming up on 30th & 31st July, 2018, list this matter on **30th & 31st July, 2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

ts/mk